

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 27 OF 2014 & IA NO. 286 of 2014,  
APPEAL NO. 28 OF 2014 & IA NO. 287 OF 2014  
**AND**  
**APPEAL NO. 32 OF 2014 & IA NO. 288 OF 2014****

**Dated: 01<sup>ST</sup> February, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. T. Munikrishnaiah, Technical Member**

**In the matter of:-**

**APPEAL NO. 27 OF 2014 & IA NO. 286 of 2014**

<b>Indraprastha Power Generation Ltd.</b>		<b>...Appellant(s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission &amp; Ors.</b>		<b>...Respondent(s)</b>
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Aditi Mohapatra
Counsel for the Respondent(s)	:	Mr. Manu Seshadri Mr. Ishan Bisht for R-1  Mr. Vishal Anand Mr. Rahul Kinra for BRPL & BYPL

**APPEAL NO. 28 OF 2014 & IA NO. 287 OF 2014**

<b>Pragati Power Corporation Ltd.</b>		<b>...Appellant(s)</b>
<b>Vs.</b>		
<b>Delhi Electricity Regulatory Commission &amp; Ors.</b>		<b>...Respondent(s)</b>
Counsel for the Appellant(s)	:	Mr. Anand K. Ganesan Ms. Aditi Mohapatra

Counsel for the Respondent(s) : Mr. Manu Seshadri  
Mr. Ishan Bisht for R-1  
  
Mr. Vishal Anand  
Mr. Rahul Kinra for BRPL & BYPL

**APPEAL NO. 32 OF 2014 & IA NO. 288 OF 2014**

**Delhi Transco Ltd. ...Appellant(s)**  
**Vs.**  
**Delhi Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Ms. Aditi Mohapatra

Counsel for the Respondent(s) : Mr. Manu Seshadri  
Mr. Ishan Bisht for R-1  
  
Mr. Vishal Anand  
Mr. Rahul Kinra for BRPL & BYPL

**ORDER**

Admittedly, the Supreme Court has not delivered judgment as yet. It is still awaited. Hence, adjourn these matters to **21.03.2017 at 2:30 p.m.** In the meantime, if the Supreme Court declares the Judgment, the parties are granted liberty to move to this Tribunal.

**(T. Munikrishnaiah)**  
**Technical Member**

**(Justice Ranjana P. Desai)**  
**Chairperson**